

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s). No(s).  
748/2015

(Arising out of impugned final judgment and order dated 06/02/2014  
in TRC No. 3/2014 06/02/2014 in TRC No. 4/2014 06/02/2014 in TRC  
No. 5/2014 passed by the High Court of A.P. at Hyderabad)

STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

M/S MAHESHWARI PARBOILED RICE MILL

Respondent(s)

(Office report on default)

Date : 08/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
[IN CHAMBERS]For Petitioner(s) Mr. S. Udaya K. Sagar, Adv.  
Mr. Mrityunjai Singh, Adv.

M/s. Venkat Palwai Law Associates.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Four weeks' time is granted for doing the needful,  
failing which the special leave petition shall stand dismissed  
without further reference to the Court.

(SWETA DHYANI)  
SR.P.A(PARVEEN KUMARI)  
COURT MASTER